

6. CSIR have introduced a scheme for appointment of 'Research Associate' or 'Visiting Scientists' under which Indian etc. visiting India for a short period can be offered such appointment in CSIR organisations in cases where their background fits the requirement of the organisation.

7. The University Grants Commission has introduced a scheme under which i scholars abroad can be offered short-term appointment in Indian Universities during their sabbatical leave.

8. With a view to encouraging highly qualified scientists to return to India for permanent settlement, it has been decided that such scientists while returning from abroad will be allowed to import professional scientific instruments and equipment, whether new or used, upto a value not exceeding Rs. 50,000/- provided (i) the scientist concerned has been living abroad for two years (ii) the imported equipment will be used by him in India and (iii) the equipment has been purchased out of his own foreign exchange earning abroad.

Atrocities on Harijans and Adivasis

252: SHRIMATI SAROJ KHAPARDE :

SHRI S. W. DHABE :

SHRIMATI SUMITRA G. KULKARNI :

SHRI HIMMAT SINH :

SHRI HARSH DEO MALAVIYA :

SHRI NRIPATI RANJAN CHOUDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of atrocities on Harijans and Adivasis reported to the Government during the year 1975 and from January to June 1976. Statewise; and

(b) the action taken by the Government in each case.'

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) and (b) Information is being collected and will be laid on the table of the House.

Representation to the D.M.C. for vacation of properties owned by widows

253. SHRI SYED NIZAM-UD-DIN :
DR. RAJAT KUMAR CHAKRABARTI :

SHRI SARDAR AMJAD ALI :
SHRI SWAMI DINESH CHANDRA :

SHRI KISHAN LAL SHARMA :

Vu! the Minister of HOME AFFAIRS be pleased to state :

(a) v h is a fact that the Delhi Municipal Corporation has recently received a communication from some Members of Parliament for expeditious disposal of long pending cases of widows for vacation of their premises rented/occupied by the Corporation;

(b) if so what are the details thereof; and

(c) what action Government have taken on '.'

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI I. H. MOHSIN) : (a) to (c) Smt. Sushila S. Adivarekar, and Smt. Leela Damodra Mcnon, M.Ps., have recently written to the Commissioner, Municipal Corporation of Delhi, regarding the vacation of the property owned by a widow in Basti Hatphool Singh on the basis of a general resolution passed by the Municipal Corporation of Delhi on 15-12-1970. This property is being used for running a school.

The Municipal Corporation of Delhi have explored the possibilities of shifting (the school to some other site but have not found any suitable accommodation for this purpose. This school is located in a thickly populated area. It has been stitied by the Municipal Corporation of Delhi that it is not possible for them to vacate the aforesaid premises at this stage in public interest.

मद्रास में शराब पीने से दुखद घटना

254. श्री ओउम् प्रकाश त्यागी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) मद्रास में हाल में शराब पीने के